Central Administrative Tribunal Principal Bench, New Delhi

O.A. No.3655/2017

Tuesday, this the 21st day of November 2017

Hon'ble Mr. Justice Permod Kohli, Chairman Hon'ble Mr. K.N. Shrivastava, Member (A)

Ravinder Kumar Luthra s/o Shri Raghunath Rai Luthra OSD to Legal Advisor Election Commission of India Nirvachan Sadan, Ashoka Road New Delhi – 110 001 r/o 2838-39, Ashok Street Mori Gate, Delhi – 110 006

..Applicant

(Mr. Amit Verma, Advocate for Ms. Aishwarya Bhati, Advocate)

Versus

- 1. Election Commission of India through its Secretary Nirvachan Sadan, Ashoka Road, New Delhi 110 001
- 2. Shri Umesh Sinha, Deputy Election Commissioner Election Commission of India Nirvachan Sadan, Ashoka Road, New Delhi – 110 001

..Respondents

(Ms. Anjana Gosain, Advocate)

ORDER (ORAL)

Justice Permod Kohli:

This O.A. has been filed seeking quashment of the disciplinary proceedings initiated on the complaint filed by one Ms. Mohita Sharma. The second relief is with regard to the promotion.

2. Though the counter reply to this O.A. has not been filed, Ms. Anjana Gosain, learned counsel for respondents submits that the sealed cover procedure has been adopted in case of the applicant for his promotion and even one vacancy has been kept reserved for him.

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3. Insofar as the issue of disciplinary proceedings is concerned, the

notice was issued vide order dated 02.11.2017 observing therein that while

serving the charge memorandum dated 03.10.2017, the applicant was not

served with the statement of imputation of misconduct or misbehavior in

support of the articles of charges framed against him, as is evident from

Annexure A-2. She, however, submits that the statement of imputation of

misconduct or misbehavior shall be furnished to the applicant within one

week. It is made clear that unless the statement of imputation of

misconduct or misbehavior in respect of articles of charges is served, the

applicant cannot be compelled to appear before the Inquiry Officer or file

his response.

4. On furnishing the said statement of imputation, the applicant would

have 15 (fifteen) days to file his response to the memorandum and it is only

after consideration of the response of the applicant that the Disciplinary

Authority would proceed to appoint the fresh Inquiry Officer and

Presenting Officer. Any appointment of Inquiry Officer made earlier shall

stand cancelled. Needless to say that the disciplinary proceedings shall also

be conducted strictly in accordance with the mandate of rules.

5. With these observations, the O.A. stands disposed of.

(K.N. Shrivastava) Member (A) (Justice Permod Kohli) Chairman

November 21, 2017

/sunil/